

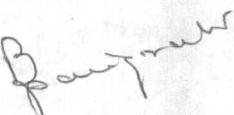
Order dated 03.07.2006

Heard Shri K.C.Kanungo, learned counsel appearing for the applicant and Shri U.B.Mohapatra, the learned Senior Central Government Standing Counsel appearing for the Respondent-Department.

2. In this O.A. the applicant has prayed for a direction to the Respondent-Department to pay him the salary for the period from February 2003 to 2.11.2004. During pendency of this O.A., it appears that the Respondent-Department have already sanctioned the salary (TRCA) of the applicant for the aforesaid period, vide paragraph 7 of the counter and Annexure R/4. The sanction order (Annexure R/4) has been communicated to the Post Master, Jajpur H.O., to draw and disburse the salary(TRCA) to the applicant on obtaining Fidelity Guarantee Bond (F.G.Bond) from the applicant.

3. It is submitted by Shri Kanungo that since the applicant has not been given F.G.Bond form, he is unable to furnish the F.G.Bond to the Post Master. Accordingly, we hereby direct the Assistant Superintendent of Post Offices, Jajpur Sub Division (Respondent No.4) to furnish the F.G.Bond form to him, if the applicant approaches him, and thereafter on furnishing such bond, the salary (TRCA) for the period February 2003 to 2.11.2004 shall be paid to him within one month from the date of furnishing the F.G.Bond. With this direction, the O.A. is disposed of.


(B.B.MISHRA)
MEMBER (ADMN.)


(B.PAN IGRAHI)
CHAIRMAN